- (9) S.O. 1669 (E), dated the 27th May, 2020, regarding entrustment of certain stretches of the National Highways mentioned therein to the National Highways Authority of India.
- (10) S.O. 1670 (E), dated the 27th May, 2020, regarding entrustment of certain stretches of the National Highways mentioned therein to the National Highways Authority of India.

[Placed in Library. For (1) to (10) See No. LT-3998/17/21]

Notifications of the Ministry of Environment, Forest and Climate Change

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Babul Supriyo, I lay on the Table:—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986:-
 - (1) G.S.R. 263 (E), dated the 22nd March, 2018, publishing the Environment (Protection) Amendment Rules, 2018 along with Delay Statement.
 - (2) G.S.R. 96 (E), dated the 29th January, 2018, publishing the Environment (Protection) Amendment Rules, 2018 along with Delay Statement.
 - (3) G.S.R. 568 (E), dated the 18th June, 2018, publishing the Environment (Protection) Amendment Rules, 2018 along with Delay Statement.
 - (4) G.S.R. 1095 (E), dated the 9th November, 2018, publishing the Environment (Protection) Fifth Amendment Rules, 2018 along with Delay Statement.
 - (5) G.S.R. 1241 (E), dated the 28th December, 2018, publishing the Environment (Protection) Fourth Amendment Rules, 2018 along with Delay Statement.
 - (6) G.S.R. 5 (E), dated the 3rd January, 2019, publishing the Environment (Protection) Amendment Rules, 2018 along with Delay Statement.

- (7) G.S.R. 952 (E), dated the 26th December, 2019, publishing the Environment (Protection) Second Amendment Rules, 2019 along with Delay Statement.
- (8) G.S.R. 48 (E), dated the 24th January, 2020, publishing the Environment (Protection) Third Amendment Rules, 2019 along with Delay Statement.
- (9) G.S.R. 47 (E), dated the 24th January, 2020, publishing the Environment (Protection) Amendment Rules, 2019 along with Delay Statement.
- (10) G.S.R. 641 (E), dated the 16th October, 2020, publishing the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2020.
- (11) G.S.R. 662 (E), dated the 22nd October, 2020, publishing the Environment (Protection) Amendment Rules, 2020.
- (12) G.S.R. 742 (E), dated the 27th November, 2020, publishing corrigendum to Notification G.S.R. 662 (E), dated the 19th October, 2020.
- (13) G.S.R. 47 (E), dated the 27th January, 2021, publishing the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2021.

[Placed in Library. For (1) to (13) See No. LT-4088/17/21]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and (3) of Section 3 of the Environment (Protection) Act, 1986:-
 - (1) S.O. 2522 (E), dated the 15th July, 2019, amending Notification No. S.O. 5120 (E), dated the 3rd October, 2018 to substitute certain entries in the original Notification, along with Delay Statement.
 - (2) S.O. 382 (E), dated the 27th January, 2020, in supersession of Notification

- No. S.O. 5120 (E), dated the 3rd October, 2018, notifying the reconstitution of the Environment Pollution (Prevention and Control) Authority along with its powers and functions, along with Delay Statement.
- (3) S.O. 2587 (E), dated the 5th August, 2020, in supersession of Notification No. S.O. 382 (E), dated the 27th January, 2020, notifying the reconstitution of the Environment Pollution (Prevention and Control) Authority and its powers and functions, along with Delay Statement.
- (4) S.O. 3659 (E), dated the 19th October, 2020, amending the Notification No. S.O. 2587 (E), dated the 5th August, 2020, to substitute certain entries in the original Notification.
- (5) S.O. 4640 (E), dated the 22nd December, 2020, amending the Notification No. S.O. 489 (E), dated the 30th April, 2003, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (5) See No. LT-3421/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change, Notification No. S.O. 4259 (E), dated the 27th November, 2020, regarding the constitution of the 'Apex Committee for Implementation of Paris Agreement (AIPA)' with its composition, issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT-4303/17/21]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under Section 3 of the Environment (Protection) Act, 1986, along with Delay Statements:
 - (1) S.O. 3023 (E), dated the 22nd August, 2019, designating the Council of Scientific and Industrial Research National Physical Laboratory (CSIR-NPL) as national verification agency for certifying instruments and equipments for monitoring emissions and ambient air.
 - (2) S.O. 4278 (E), dated the 27th November, 2019, amending Notification No. S.O. 3023 (E), dated the 22nd August, 2019, to substitute/insert certain entries in the original Notification.

[Placed in Library. For (1) and (2) See No. LT-3421/17/21]

- (v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and (2) of Section 3 of the Environment (Protection) Act, 1986:-
 - (1) G.S.R. 906 (E), dated the 12th December, 2019, amending Notification No. G.S.R. 45 (E), dated the 19th January, 2018, to substitute certain entries in the original Notification, along with Delay Statement.
 - (2) G.S.R. 113 (E), dated the 14th February, 2020, amending Notification No. G.S.R. 45 (E), dated the 19th January, 2018, to substitute certain entries in the original Notification, along with Delay Statement.
 - (3) G.S.R. 714 (E), dated the 13th November, 2020, amending Notification No. G.S.R. 45 (E), dated the 19th January, 2018, to add certain entries in the original Notification.
 - (4) G.S.R. 46 (E), dated the 25th January, 2021, amending Notification No. G.S.R. 45 (E), dated the 19th January, 2018, to substitute/add certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No. LT-3421/17/21]

- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under clause (b) of sub-section (1) of Section 12 and Section 13 of the Environment (Protection) Act, 1986, along with Delay Statements:
 - (1) S.O. 5768 (E), dated the 16th November, 2018, amending Notification No. S.O. 1174 (E), dated the 18th July, 2007, to substitute/insert certain entries in the original Notification.
 - (2) SO. 3744 (E), dated the 18th October, 2019, amending Notification No. S.O. 1174 (E), dated the 18th July, 2007, to substitute/insert certain entries in the original Notification.

[Placed in Library. For (1) and (2) See No. LT-4304/17/21]